

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A No.612/94

Wednesday this the 27th day of April, 1994.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.K.Viswanathan,
Stenographer (O.G.)
Office of the Deputy Commissioner,
Income Tax Range-5, Ahmedabad,
Now residing at Padmalayam, Vadakkal P.O.,
Alleppey -3.

.. Applicant

(By Advocate Mr.M.R.Rajendran Nair)

vs.

1. The Chief Commissioner of Income Tax (Administration), Gujarat, Ahmedabad.
2. The Deputy Commissioner of Income Tax, and disciplinary authority, Ahmedabad Range-5, Ahmedabad.
3. Union of India represented by Secretary to Government, Ministry of Finance, New Delhi.

.. Respondents

(By Advocate Mr. Mathews J.Nedumpara)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant complains that Annexure A2 appeal against Annexure.A1 order imposing punishment, has not been disposed of. It has been pending for almost 20 months and the delay cannot be justified. As far as the question of jurisdiction of this Tribunal is concerned, Standing counsel has not raised any objection.

2. We direct first respondent to consider the appeal on merits and pass a reasoned order within six weeks of today. 1st respondent will do well to adhere to the time limit.

3. Application is disposed of with the aforesaid directions. No costs.

Dated the 27th April, 1994.



P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN